

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
LOK SABHA
STARRED QUESTION No. *381
TO BE ANSWERED ON 08TH JANUARY, 2019

UNREGULATED FISHING IN EXCLUSIVE ECONOMIC ZONE

*381. SHRI RAMA CHANDRA HANSDAH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) the action taken by the Government to stop the Illegal, Unreported and Unregulated (IUU) fishing in the coast/ Exclusive Economic Zone of India; and
- (b) whether any inter-Governmental meeting between the Union Government and any of the coastal States on the side of Bay of Bengal (West Bengal, Odisha, Andhra Pradesh or Tamil Nadu) or on the side of Arabian Sea (Kerala, Maharashtra, Goa, Karnataka or Gujarat) has taken place and if so, the details thereof?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI RADHA MOHAN SINGH)

(a) and (b) : A Statement is placed on the Table of the House.

Statement referred to in reply to the Lok Sabha Starred Question No. 381 put in by Shri Rama Chandra Hansdah, Member of Parliament for answer on 08.01.2019 regarding 'Unregulated Fishing in Exclusive Economic Zone'

- a) Adequate measures have been taken by the Government to prevent and control Illegal, Unreported and Unregulated (IUU) fishing in the Exclusive Economic Zone (EEZ) of India which *inter alia* include:
1. Authorization of the Indian Coast Guard under the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981 (i.e., MZI Act, 1981) to prevent IUU fishing by foreign fishing vessels in Indian waters.
 2. Regulation, monitoring, control and surveillance by agencies of Maritime States/Union Territories (UTs) under their respective Marine Fishing Regulation Acts (MFRAs) for preventing IUU fishing.
 3. Implementation of ReALCraft, a web based regime for mandatory registration of fishing vessels under Merchant Shipping Act 1958 and licensing of fishing vessels under respective MFRAs.
 4. Issuance of Biometric Identity cards to marine fishers.
 5. Notification of the National Policy on Marine Fisheries, 2017 that provides guidance for prevention, deterrence and eliminating IUU fishing in Indian waters.
 6. Issuance of guidelines from time to time for regulation of Indian fishing vessels in EEZ.
- b) Government of India regularly holds consultations with coastal states/UTs on the matters of marine fisheries development, management and regulation which include prevention of IUU fishing.
